

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

(13)

Original Application No. 86 of 1997

Allahabad this the 20th day of May, 2002

Hon'ble Mr.C.S. Chadha, Member (A)
Hon'ble Mrs.Meera Chhibber, Member (J)

Moti Singh S/o Sri Tej Singh R/o Bajarua, Mahoba
district Mahoba worked as M.R.C.L. with respondents .

Applicant

By Advocate Shri M.F. Ansari

Versus

1. The Union of India through Divisional Railway Manager, Central Railway, Jhansi.
2. The Divisional Engineer(P), Central Railway, Jhansi.
3. The Assistant Engineer, Central Railway, Mahoba.
4. The P.W.I., Chitrakoot Dham, Karvi (Central Railway)/ Enquiry Officer.

Respondents

By Advocate Shri G.P. Agarwal

O R D E R (Oral)

By Hon'ble Mr.C.S. Chadha, Member (A)

By this O.A. the applicant has challenged the impugned order of removal from service vide annexure A-1 dated 22.06.93 received by the applicant on 02.07.93 Thereafter he filed an appeal which was also rejected on 04.05.94, and this O.A. has been filed on 22.01.97.

C.S. Chadha

(14)

The application for condonation of delay has been filed by the applicant on the ground that his wife and his mother ~~brother~~ were both very ill and he could not ~~avail~~ ^{file} the application before this Tribunal. Learned counsel for the respondents has opposed the condonation of delay stating that the reason given for the delay is not sufficient. We are agree that this application has been filed after a delay of more than 2 years and there are no sufficient grounds for condonation of delay. We are of the opinion that the application is highly time barred and we need not to go into the merits of the case. The O.A. is dismissed as time barred. No order as to costs.

Member (J)

Member (A)

|M.M./